

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.224

TP 77-A/2016(CA 257 of 2014) with TP 77 of 2016(CP 39 of 2014)
With
ITEM No.225 – IA 906 of 2020 in
TP 77-A/2016(CA 257 of 2014) with TP 77 of 2016 (CP 39 of 2014)

Proceedings under Section 397-398

IN THE MATTER OF:

Mr Tarjit Singh & Ors
V/s
Bhuj Developers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 12/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunjal Dalal, PCS
For the Respondent : Mr. Arpit Singhvi, Adv.

ORDER

Ld. PCS Mr. Kunjal Dalal appears for the applicant.

Ld. Counsel Mr. Arpit Singhvi appears of the respondent.

Ld. PCS submitted that he has instruction to withdraw the matter as vide letter dated 11.10.2022, initial instruction was received from the applicant to withdraw this application which has been placed on record vide inward Diary No.6621/22 on 05.09.2023.

Accordingly, present petitions are dismissed as withdrawn.

Interlocutory Applications also stands disposed off accordingly.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)